

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/5059/2020

This the 09th day of August, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Zahoor Hussain Shah, Aged 31 years, S/o Late Yameen Shah, R/o Pingla Hari
Dal Tehsil Karnah, District Kupwara.

.....Applicant

(Advocate:- Mr. H. Furrahi)

Versus

1. State of J&K through Commr/Secretary to Govt. School Education Department, Civil Sectt. Jammu/Srinagar.
2. Commr/Secretary to Govt. General Administration Department, Civil Sectt. Jammu/Srinagar.
3. Director School Education, Kashmir, Srinagar.
4. Chief Education Officer for District Kupwara.
5. Zonal Education officer, Zone Karnah.
6. Principal Govt. Boys Hr. Secondary School, Warson Tehsil and District Kupwara.a
7. Headmaster Govt. High School Chamkote Karnah, Tehsil Karnah, District Kupwara.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**ORDER
ORAL**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

Learned counsel for the applicant submits that the main grievance of the applicant is that despite his father's death way back in the year 2016 and despite his case being recommended for compassionate appointment by the authority concerned, the respondents have not taken any action for his appointment under compassionate grounds.



2. He further submits that the O.A. can be disposed of by directing the respondents to consider the case of the applicant for grant of compassionate appointment in a time bound manner.



3. We have heard Mr. H Furrahi, learned counsel for the applicant and Mr. Amit Gupta, learned A.A.G. for the respondents and perused the records.

4. Looking to the facts and circumstances of the case, we dispose of the T.A. with direction to the respondents to consider the case of the applicant for engagement on compassionate grounds, in accordance with rules and regulations within a period of two months from the date of receipt of a certified a copy of this order. In case, there is any impediment in granting compassionate appointment to the applicant, the respondents will pass a reasoned and speaking order.

5. It is made clear that we have not entered into the merits of the case.

6. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Arun